

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 279/TD/2021

Subject : Application for grant of trading licence in favour of Kundan International Private Limited.

Date of Hearing : 21.3.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Applicant : Kundan International Private Limited (KIPL)

Parties Present : Shri Sourav Roy, Advocate, KIPL
Shri Kaushal Sharma, Advocate, KIPL
Shri Prabudh Singh, Advocate, KIPL
Shri Gaurav Agarwal, KIPL
Shri Deepak Gupta, KIPL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Applicant submitted that the instant application has been filed for grant of Category 'II' trading licence as per the Form-I appended to the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 (in short, 'Trading Licence Regulations'). Learned counsel further submitted that the Applicant had published notice of its application in the newspapers on 29.10.2021, inviting the objections or suggestions thereon within a period of 30 days, as per the Regulation 6(3) of the Trading Licence Regulations and has filed an affidavit placing on record the details of notice published as per the Regulation 6(4) of the Trading Licence Regulations. However, no objections or suggestions have been received in response to the notice published by the Applicant.

3. In response to the query of the Commission regarding the Applicant having filed the provisional balance sheet instead of audited special balance sheet, learned counsel for the Applicant clarified that although the nomenclature indicates that it is a 'provisional', the said balance sheet is in fact audited balance sheet as per the relevant accounting standards and the Applicant may be permitted to file an additional affidavit in this regard.

4. After hearing the learned counsel for the Applicant, the Applicant was directed to file an affidavit by 28.03.2022, the Audited Special Balance Sheet as on any date falling within 30 days immediately preceding the date of filing the application to corroborate financial qualification prescribed in Regulation 3(3) of Trading Licence Regulations.

5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission
Sd/-**

**(T.D. Pant)
Joint Chief (Law)**